

**Central Administrative Tribunal  
Madras Bench**

**OA 310/01199/2019**

**Dated Monday the 9<sup>th</sup> day of September Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member (J)  
&  
Hon'ble Shri. T. Jacob, Member (A)**

K. Murgapiran  
Office Superintendent-Unit-55A  
(Under removal)  
Integral Coach Factory  
Chennai 38. ... Applicant

**By Advocate M/s. Ratio Legis**

Vs.

1. Union of India represented by  
The General Manager  
Integral Coach Factory  
Chennai 600 038.

2. The Principal Financial Advisor  
Appellate Authority  
Integral Coach Factory  
Chennai – 38.

3. The Dy FA&CAO/Fur  
(Catering and Passenger Service)  
Disciplinary Authority  
Integral Coach Factory  
Chennai – 38. ... Respondents

**By Advocate Mr. P. Srinivasan**

**ORAL ORDER**

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records related to order Charge Memorandum and the consequent penalty advice through the impugned order PB/S/DAR/657053/OUA dated 16.03.2019 passed by the 2<sup>nd</sup> respondent and further to direct the 3<sup>rd</sup> respondent to pass a speaking order against the appeal pending and to pass such other order/orders”

2. When the matter came up for hearing, learned counsel for the applicant submits that the appeal filed by the applicant in Annexure A3 dt. 23.04.2019 is still pending before the Appellate Authority for consideration. He submits that the applicant will be satisfied if his appeal is disposed of within a time limit stipulated by this Tribunal.
3. Mr. P. Srinivasan takes notice for the respondents.
4. **In view of the limited relief sought and without going into the substantive merits of the case, the competent authority is directed to consider the Annexure A6 appeal of the applicant dt. 23.04.2019 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.**
5. OA is disposed of at the admission stage.

(T. Jacob)  
Member(A)

AS

09.09.2019

(P. Madhavan)  
Member (J)